



2026:AHC:44537

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 726 of 2026

Radha Krishna

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brijesh Kumar Yadav
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking the following relief:

"i) Issue a writ, order or direction in the nature of mandamus directing the respondent no.2, Consolidation Officer Padrauna, Kushi Nagar to decide the application Under Rule 109 of U.P.C.H. Act dated 12.10.1989, pending before him within stipulated period."

3. It has been submitted that the aforementioned application is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of four months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

February 26, 2026
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(Dinesh Pathak,J.)